ओडिशा के सीएस,डीजीपी को फर्जी हत्या मामले की जांच का निर्देश

http://www.univarta.com/news/other-states/story/2891576.html

रा ष्ट्री य मा नवा धि का र आयो ग (एनएचआरसी) ने ओडि शा के मुख्य सचि व (सीएस) और पुलि स महा नि देशक (डीजी पी) को हत्या के एक फर्जी मा मले में मुकदमे का सामना कर रहे एक नि र्दोष व्यक्ति के उत्पी इन की जां च करने का नि र्देश दि या है। आयो ग ने डीजी पी और मुख्य सचि व को इस मा मले में जि म्मेदार पुलि सकर्मि यों के खि ला फ उचि त का र्रवा ई करने के लि ए कहा ता कि भवि ष्य में इस प्रका र की घटना ओं की पुनरा वृत्ति न हो । मा मले में जि स महि ला को उसके पति ने कथि त तौ र पर मा र डाला था, वह अपने बच्चों के साथ जी वि त है।

NHRC directs Odisha CS, DGP to look into a fake murder case

http://www.uniindia.com/nhrc-directs-odisha-cs-dgp-to-look-into-a-fake-murdercase/east/news/2891481.html

The National Human Rights Commission (NHRC) has directed the Chief Secretary and the DGP of Odisha to look into the harassment of an innocent person facing trial in a fake murder case. Since the woman, who was alleged to be killed by her husband, is alive with her children, the NHRC asked the DGP and the Chief Secretary to take appropriate action against the responsible policemen so that these kinds of incidents do not recur in future. Acting on a petition filed by Rights Activist Radhakanta Tripathy, the NHRC passed the order on December 31 last. Tripathy in his petition stated that one Abhay Sutar of chaulia village under Patkura police limit from Kendrapada district was falsely charged by the police for killing his wife and sent to jail for the offence which he never committed. The victim remained in jail for a couple of months and faced harassment for 7 years in the false case on account of gross negligence by the local police as well as by the State authorities. Tripathy requested the NHRC for action against the complainant, erring police officials and compensation to Abhay, who remained behind the bar and is facing trial. The Apex rights body opined that the allegations made in the complaint are serious in nature involving the 'Right to Life' with dignity and gross negligence by the State functionaries involving the grave violation of the Human Rights of the victim.

The NHRC had earlier issued notices to the Chief Secretary, Government of Odisha and the Director General of Police, Odisha calling upon them to get this matter independently enquiry upon by the CB/CID and send the complete report in the matter within a period of six weeks. One Prahallad Moharana had lodged a complaint in 2013 with the police stating that his daughter is missing and accused his son-in-law Abhaya of killing her for dowry. Abhya had also solemnized a second marriage, he had stated. The police acting on the FIR arrested Abhya and produced him before the court. The Police remained in dark for years about the whereabouts of a woman and initially registered an FIR of her murder. On February 29, 2020, the woman appeared before the authorities and recorded her statement. Tripathy stated that earlier in this type of case the NHRC ensured compensation to the victim and disciplinary action was initiated against the errant Police officials. The petitioner requested the NHRC for criminal action against Itishree and her family which will also set an example against the habit of false accusation and save precious time for the Police, Judiciary and State Machinery. The NHRC observed that initially the said Abhay Sutar was booked u/s 498A, 494, 302, 304-B, 34 of IPC and u/s 4 of DP Act but subsequently the Sections, 302 and 304-B IPC were dropped during the investigation.

It is apparent that the police proceeded with the investigation of the case in haste and immediately applied sections 302 and 304B IPC which should have not been done by the police and which might have put the victim under tremendous stress and mental agony. This clearly indicated that fair investigation was not being conducted by the police at the initial stage of this case, the NHRC observed and directed the Chief

Secretary and the Director General of Police, Odisha to look into the matter and to take appropriate action against the responsible policemen.

BJP central leadership team to check human rights violations in Bengal

https://www.thestatesman.com/bengal/bjp-central-leadership-team-to-check-humanrights-violations-in-bengal-1503143794.html

BJP's central leadership has engaged a private voluntary organization to visit Bengal to verify how far human rights are protected in the state. The organization has formed a team comprising a retired judge, retired IPS officer, two senior lawyers and a journalist who are scheduled to visit different areas particularly in rural Bengal during a two-day tour from Wednesday.

According to an insider in the Bengal BJP unit, party president Sukanta Majumder and Leader of Opposition suvendu Adhikary may also meet the team to brief the latter about alleged deteriorating law and order situation in the state.

The state BJP unit has also formed a separate team comprising party leaders like Bharati Ghosh and Dinesh Trivedi to coordinate with the central observers of the private organization. The central team would focus on several issues starting from alleged corruption in school teachers and group D employees' recruitment, political violence leading to incidents of murders, reports of bomb blasts in many areas across districts and other law and order problems in the state.

The team members would also talk to people belonging to different walks of life seeking the latters' views on human rights' protection issues in the state, sources said. It may also visit the state several other times before the elections in rural bodies scheduled likely in April, it was learnt.

Earlier with the directives of the High Court a team of the National Human Rights Commission (NHRC) had visited the state to inspect situations during post-assembly polls violence in 2021. The court had directed the commission to visit Bengal after the opposition parties, mainly BJP, filed a case alleging large-scale post-poll violence unleashed by the ruling Trinamul Congress in the state.

Political observers in the city felt that the visit of the team engaged by the party's central leadership to the state seems significant this time particularly at the backdrop against when the Mamata Banerjee government is facing an unprecedented crisis owing to charges of corruption starting from teachers' recruitment to the PM Awas Yojana.

NHRC Issues Notices To Delhi Govt, Police Chief After Father-Son Fall In Open Sewer

https://www.outlookindia.com/national/nhrc-issues-notices-to-delhi-govt-police-chiefafter-father-son-fall-in-open-sewer-news-250665

The NHRC has issued notices to the Delhi government and the city's police chief over reports that a man and his son fell in an open sewer at Rohini recently, officials said on Tuesday.

The incident reportedly happened as the lid of the sewer was missing, perhaps stolen by drug addicts, the National Human Rights Commission said in a statement.

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that a father and son fell in an open sewer at Rohini's Sector-31 in Delhi about two days ago, it said.

While the father was pulled out and admitted to a hospital, the search for the missing eight-year-old child was on by the fire-brigade team, the rights panel said.

The Commission has issued notices to the chief secretary and the commissioner of police, Delhi, seeking a detailed report, including the present status of the rescue operation, the status of investigation, medical treatment of the father and compensation granted to the aggrieved family, it said.

The Commission would also like to know about the action taken against the "delinquent officers, responsible for the tragic incident," the statement said.

The Commission has observed that the police and local civic authorities need to be extra careful and vigilant to check that anti-social elements do not steal manhole lids and grills in the area. Hence, it would like to know from both authorities about the steps taken or proposed to be taken to address the issue, the statement said.

The NHRC has noted that in a similar kind of incident in Rohini's sector-16 on March 29, 2022, four persons had died after falling into a sewer line. It had taken suo motu cognisance of the incident and called for reports from the authorities, it added.

Man tried for murder of alive wife: NHRC notice to chief secretary and DGP

https://www.newindianexpress.com/states/odisha/2023/jan/05/man-tried-for-murder-ofalive-wifenhrc-notice-to-chiefsecretary-and-dgp--2534913.html

The National Human Rights Commission (NHRC) has directed the chief secretary and director general of police (DGP) of Odisha to investigate the case of a man from Kendrapara district who faced trial for murdering his 'alive' wife.

Since the woman who was alleged to be killed by her husband, is alive with her children, the NHRC asked the DGP and the chief secretary to take appropriate action against the erring policemen so that these kinds of incidents do not recur in future.

The NHRC passed the order acting on a petition filed by rights activist Radhakanta Tripathy. In his petition, Tripathy stated that one Abhay Sutar of Kendrapara was falsely charged by the police for killing his wife and had to languish in jail for an offence that he never committed. The victim remained in jail for a couple of months and faced harassment for seven years in the false case due to gross negligence by the local police as well as by the state authorities.

Tripathy requested the rights panel for action against the complainant, erring police officials and compensation to Abhay. The NHRC said the allegations made in the complaint are serious in nature involving the 'Right to Life' with dignity and gross negligence by the state functionaries. Therefore, this case involves a grave violation of human rights of the victim.

The rights panel issued notice to the chief secretary and DGP, Odisha asking them to get the matter independently probed by the CB/CID and send a complete report in this regard within six weeks.

In 2013, one Prahallad Moharana of Samagola village in Jagatsinghpur's Kujang had lodged a complaint with police alleging that his daughter Itishree Moharana was murdered by her husband Abhay for dowry. Acting on the FIR, police arrested Abhay under sections 498 A, 494, 302, 304 B/34 IPC and 4 Dowry Prohibition Act. However, in February 2020, Itishree was found alive.

दिल्ली: पिता-पुत्र के खुले सीवर में गिरने को लेकर एनएचआरसी ने सरकार, पुलिस प्रमुख को नोटिस भेजा

https://thewirehindi.com/236474/nhrc-issues-notices-to-delhi-govt-police-chief-afterfather-son-fall-in-open-sewer/ राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने हाल ही में रोहिणी में एक व्यक्ति और उसके बेटे के खुले सीवर में गिरने की खबरों पर दिल्ली सरकार और शहर के पुलिस प्रमुख को नोटिस जारी किया. अधिकारियों ने यह जानकारी दी.

एनएचआरसी ने एक बयान में कहा कि कथित तौर पर यह घटना इसलिए हुई क्योंकि सीवर का ढक्कन गायब था, संभवत: नशे के आदी लोगों ने इसे चुरा लिया था.

बयान में कहा गया है कि एनएचआरसी ने दो दिन पहले दिल्ली में रोहिणी के सेक्टर-31 में एक पिता और पुत्र के खुले सीवर में गिरने की मीडिया की खबरों का स्वत: संज्ञान लिया है.

अधिकार पैनल ने कहा कि जहां पिता को बाहर निकाला गया और अस्पताल में भर्ती कराया गया, वहीं लापता आठ वर्षीय बच्चे की तलाश अग्निशमन दल कर रहा था.

बयान में कहा गया है कि आयोग ने दिल्ली के मुख्य सचिव और पुलिस आयुक्त को नोटिस जारी कर विस्तृत रिपोर्ट मांगी है, जिसमें बचाव अभियान की वर्तमान स्थिति, जांच की स्थिति, पिता का इलाज और पीड़ित परिवार को दिए गए मुआवजे की स्थिति शामिल है.

साथ ही बयान में कहा गया है कि आयोग दुखद घटना के लिए जिम्मेदार दोषी अधिकारियों के खिलाफ की गई कार्रवाई के बारे में भी जानना चाहेगा.

बयान में कहा गया है कि आयोग ने पाया है कि पुलिस और स्थानीय नागरिक अधिकारियों को यह जांचने के लिए अतिरिक्त सावधान और सतर्क रहने की आवश्यकता है कि असामाजिक तत्व क्षेत्र में सीवरों के ढक्कन और ग्रिल चोरी न करें. इसलिए, वह दोनों अधिकारियों से इस मृद्दे को हल करने के लिए उठाए गए या उठाए जाने वाले कदमों के बारे में जानना चाहेगी.

एनएचआरसी ने कहा है कि 29 मार्च, 2022 को रोहिणी के सेक्टर-16 में इसी तरह की घटना में सीवर लाइन में गिरने से चार लोगों की मौत हो गई थी. इसने घटना का स्वत: संज्ञान लिया था और अधिकारियों से रिपोर्ट मांगी थी.

Mizoram : राष्ट्रीय मानवाधिकार आयोग के जनादेश के चलते प्रदेश में कड़ा विरोध !

https://samacharnama.com/states/mizoram-news/Mizoram-Due-to-the-mandate-of-the-National-Human-Rights/cid9633809.htm

सभी राज्यों में LGBTQI समुदाय के लिए आश्रय घरों का निर्माण करने के राष्ट्रीय मानवाधिकार आयोग के एक जनादेश को मिजोरम में कड़ी आपत्ति का सामना करना पड़ा है। समलैंगिक, समलैंगिक, उभयलिंगी, ट्रांसजेंडर, क्वीर और इंटरसेक्स (LGBTQI) समुदाय के लिए आश्रय गृह के निर्माण के लिए 6 दिसंबर को निविदा आमंत्रित करने का नोटिस जारी किया गया था। हालांकि, राज्य के शीर्ष एनजीओ, सेंट्रल यंग मिजो एसोसिएशन की एक मजबूत अपील के बाद इसे रद्द कर दिया गया था। लेकिन मिजोरम एक 'राष्ट्रीय' व्यवस्था का विरोध क्यों और किस आधार पर कर रहा है?

CORRIGENDUM REJOINDER BY NHRC

The National Human Right Commission has dismissed as factually incorrect a report carried in the Delhi Edition of The Pioneer on January 4, 2023 on page 5 under the heading "NHRC team to visit Didi Turf" today.

In a rebuttal the NHRC has said the report that "The National Human Right Commission is sending a team to Bengal to take stock of the situation arising out of falling law and order and recruitment scandals....." is factually incorrect.

The Pioneer regrets the inadvertent omission.

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NHRC notice on trial of Odisha man for murder of 'alive' spouse

https://www.thestatesman.com/cities/nhrc-notice-on-trial-of-odisha-man-for-murder-of-alive-spouse-1503143769.html

The National Human Rights Commission (NHRC) has directed the Odisha Chief Secretary and the Director General of Police (DGP) to investigate into the plight of an innocent man implicated in murder of his 'alive' wife.

The commission, taking a serious view of the matter, asked the authorities concerned to take to task the erring police officials for lopsided investigation of the fake murder allegations.

The man is currently facing trial for allegedly murdering his spouse, which he did not commit. Since the woman who was alleged to be killed by her husband is alive with her children, the NHRC asked the DGP and the CS to take appropriate action against the investigators so that these kinds of incidents do not recur in future.

Acting on a petition filed by Rights Activist and Supreme Court Lawyer Radhakanta Tripathy, the NHRC passed the order.

The petitioner in his petition stated that Abhay Sutar from Kendrapara district was falsely charged by the police for killing his wife and had to languish in jail for the offence which he never committed as his wife has been found alive. The victim remained in Jail for a couple of months on account of gross negligence by the local police as well as by the State Authorities.

Tripathy requested the NHRC for action against the complainant, erring police officials and compensation to Abhay, who remained behind the bar.

"The allegations made in the complaint are serious in nature involving 'Right to Life' with dignity and gross negligence by the State functionaries therefore, this case involves grave violation of Human Rights of the victim", the NHRC stated.

The NHRC later issued Notice to the Chief Secretary, Govt. of Odisha and the Director General of Police, Odisha calling upon them to get this matter independently enquiry upon by the Crime Branch/Criminal Investigation Department and send the complete report in the matter within a period of six weeks.